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ANDHRA PRADESH GRAM PANCHAYAT, PREPARATION AND SUBMISSION OF BUDGET RULES, 2000

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ANDHRA PRADESH GRAM PANCHAYAT, PREPARATION AND SUBMISSION OF BUDGET RULES, 2000

In exercise of the powers conferred by Section 77 read with Section 268(2)(v) and (vi) of Andhra Pradesh Panchayat Raj Act, 1994 (Act 13 of 1994) and in supersession of the orders issued in G.O. Ms. No.154, Panchayat Raj, dated the 20th February, 1965, the Governor of Andhra Pradesh hereby makes the following Rules namely:

1. Short Title :-

These Rules may be called Gram Panchayat, Preparation and Submission of Budget Rules, 2000.

2. Preparation of Budget :-

- (1) The Executive Authority of every Gram Panchayat shall in each year, frame a Budget showing the probable receipts and expenditure of the Gram Panchayat during the following year.
- (2) The working balance to be provided for in the Budget shall not be less than five per cent of the estimated receipts, during the year excluding those from endowments, State grants and departmental grants.
- (3) The Budget of every Gram Panchayat, an extract thereof, shall be prepared in such a form, as may be specified by Government from time to time.

(4)

(a) Copies of the Budget in the language of the village shall be circulated to the members of the Gram Panchayat sufficiently in

advance of the date fixed for the consideration of the Budget by the Gram Panchayat, so that the members may have a reasonable opportunity of examining the same before the said date.

(b) The Budget shall, after it has been circulated to all the members of the Gram Panchayat (a) after detailed scrutiny by the Budget Committee, if any, of the Gram Panchayat, be placed before the Gram Panchayat by its Sarpanch.

3. Sanction of Budget :-

- (1) The Panchayat shall sanction the Budget, with such modifications, if any, as it thinks fit after satisfying itself on the following points, namely:
- (a) that the estimate of receipts is exhaustive and cautious.
- (b) that due provision has been made for performing the obligatory functions as detailed below:

1	Establishment	30 %	Of normal income of Gram Panchayat
2	Sanitation	15 %	-do-
3	Street lighting	15 %	-do-
4	Water supply	15 %	-do-
5	Roads & drains	20 %	-do-
6	Miscellaneous	5 %	-do-
Expenditure.			
Total		100 %	

Table

- (c) that provision has been made for the due discharge of liabilities in respect of loans taken by the Gram Panchayat, and all other commitments.
- (d) that all variations between the figures of the Budget year and those of the previous year have been adequately explained, and
- (e) that the working balance is not less than the minimum prescribed in sub-rule (2) of Rule 2.

Provided that if for any reason, the Budget is not sanctioned by the Gram Panchayat before the expiration of the period allowed under the Act, the executive authority shall submit the Budget to the Divisional Panchayat Officer who shall sanction if, with such modifications, if any, as he thinks fit and forward it to the Gram Panchayats for its approval.

- (2) The Budget, so sanctioned by the Gram Panchayat shall be forwarded by the executive authority to the Divisional Panchayat Officer on or before 25th December of every year.
- (3) The Divisional Panchayat Officer shall make such suggestions, as he may deem fit within one month from the date of its receipt and return it to the Gram Panchayat, which shall consider the same, within one month, and approve the Budget with or without modifications at a special meeting conducted for the purpose, and the Budget, so approved at such meeting shall be final. A copy of the approved Budget shall be forwarded to the Assistant Accounts Officer, L.F. Audit Department and Extension Officer (Panchayats) and Divisional Panchayat Officer concerned.

(4)

- (a) No Gram Panchayat shall incur any item of expenditure, not included in the Budget on in excess of Budget allotment.
- (b) Any amount of expenditure made without budget allotment and sanction shall be surcharged on the persons responsible, severally or jointly.
- (5) The sanctioning of the Budget shall not by itself be deemed to authorise the Gram Panchayat to incur all the expenditure provided for therein, and where the sanction of the Government or any other authority is required for incurring the expenditure, provision for which has been made in the Budget and such sanction has not been specifically accorded, it shall be the duty of the Gram Panchayat to obtain such sanction before the expenditure is incurred.
- (6) The executive authority shall pay prompt attention to the remarks, if any, made by the Auditor in regard to expenditure as compared with the Budget allotment.

4. Allotment and Transfer :-

- (1) Allotments made in the Budget shall lapse at the end of the year and shall not be reserved for disbursement after the end of the year, nor shall they be appropriated by transfer to deposits or any other head or departments in advance in order to avoid lapse.
- (2) All expenditure during the course of a year, shall be regulated in accordance with the allotments made in the Budget for the year as sanctioned under sub-section (1) of Section 77 of the Andhra

Pradesh Panchayat Raj Act, 1994, or as approved under sub-section (2) thereof and the supplement or revised Budget sanctioned under sub-section (3) thereof.

(3)

- (a) Where an amount or an additional allotment under any head of account is subsequently found necessary such allotment or additional allotment shall, with the sanction of the Gram Panchayat, be made by re-appropriation from other heads, subject to the conditions that all applications for re-appropriation shall be made in form "A" appended to these Rules, and with prior permission of Divisional Panchayat Officer.
- (b) The executive authority shall forwarded to the Auditor a copy of the order of the Gram Panchayat sanctioning such application within a week from the date of receipt of such order.
- (4) Where it is found necessary to find additional allotments from balances of any kind or from other heads such additional allotments shall be made with the sanctions of the Gram Panchayat, subject to the following conditions namely:
- (a) The working balance shall not be reduced below the minimum specified sub-rule (2) of Rule 2;
- (b) The applications for additional allotments shall be made in Form "B" appended to those rules and shall be affected by the executive authority after obtaining the sanction of the Gram Panchayat in time to admit the passing of orders on the application before the end of the year; and
- (c) The Executive authority shall forward to the auditor a copy of the order sanctioning such application within a week from the date of receipt of such orders.